

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

(4)

O.A.2750/92

Date of decision: 8.2.93

B.S.Gosain

.. Applicant.

versus

The Diurector (NZ)  
Weavers' Service Centre  
Ministry of Textiles  
& others.

.. Respondents.

Sh.K.B.S.Rajan .. Counsel for the applicant.  
Sh.R.D.Tiwari .. Departmental representative  
for the respondents.

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice  
Chairman(J).

The Hon'ble Sh.I.K.Rasgotra, Member(A).

J U D G E M E N T

(Delivered by Hon'ble Sh.I.K.Rasgotra, Member(A) )

The short question involved in this O.A. is the payment of terminal benefits of the petitioner who retired voluntarily from service w.e.f. 15.10.91. It is not disputed that the petitioner has received his retirement benefits comprising of G.P.F., C.G.E.I.S, leave encashment and D.C.R.G. The D.C.R.G. amount has been paid to him only on 27.1.93. According to the representative of the respondents the pension

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(b)

payment order has also been sent to the Pay and Accounts Officer authorising the payment of pension from the due date as well as the commuted value of pension. The petitioner, however, has not received the same. The respondents submitted that the petitioner would receive these pension authorisation papers within a period of fifteen days.

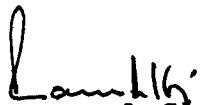
The respondents in their counter affidavit have submitted that the delay in settlement has been due to the unauthorised absence of the petitioner and non-submission of relevant papers to the competent authority in proper time. The learned counsel for the petitioner also agrees that his claim for interest may be reckoned only from 6.3.92 when the petitioner had submitted all papers to the respondents. Keeping in view the above and the instructions of the respondents, we direct that the petitioner shall be paid interest on the D.C.R.G. from 6.3.92 to the date of actual payment at the rate of 10%. The same rate of interest shall also be paid to the petitioner on the arrears of pension from 6.3.92 to the date of actual payment. We, further direct the respondents shall complete the payment of pension and commutation of pension with

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interest expeditiously and preferably within six weeks from today. The payment of interest, as ordered above, shall also be paid to the petitioner within the above mentioned period. With the above direction the case is disposed of with no order as to costs.

  
(I.K.Rasgotra)

Member (A)

  
(Ram Pal Singh)

Vice Chairman (J)